

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**



C.P. No. 455/2005 In
O.A. No. 678/2004

New Delhi this the 31st day of January, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

1. P.L. Kedaria,
118, Sector 3, Sadiq Nagar,
New Delhi.
2. Dipak Das,
G-131, Nanak Pura,
New Delhi.
3. Gauri Shanker Mitra,
A-305, Paradise Apts,
40 IP, Extension (Patparganj)
New Delhi.
4. Dilip Bhattacharya,
K-2008, Chittarnjan Park,
New Delhi.

-Applicants

(By Advocate: Shri Surinder Singh)

Versus

Union of India through
Shri A.K. Arora,
1. Secretary,
Ministry of Information & Broadcasting,
New Delhi.

-Respondent

(By Advocate: Mrs. Avinash Kaur)

ORDER (Oral)

Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Vide order and judgment dated 26.10.2004, respondents were directed to take up the matter with the Ministry of Finance for revival of the posts as the posts have been deemed abolished and thereafter consider the case of applicants for promotion to the post of AE/EO, if their names figure in the eligibility list, in accordance with the Recruitment Rules and grant them consequential benefits.

2. Respondents, in their affidavit, have stated that pursuant to directions issued by this Tribunal three vacant posts of Art Executive/Exhibition Officer in DAVP have since been revived with the approval of Ministry of Finance on

8.4.2005. Learned counsel stated that since number of departments are involved, the matter had been referred to Union Public Service Commission (UPSC) to consider the case of applicants by constituting Departmental Promotion Committee (DPC).

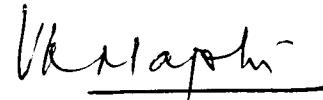
3. In view of the stand taken by the respondents, as noted hereinabove, the directions issued by this Tribunal have been fully complied with. However, respondents have yet not considered the case of the applicants in all earnest manner. It is expected that the UPSC as well as respondents will take up the matter in all earnest manner and grant them consequential benefits, if they are so found fit by the DPC.

4. C.P. is disposed of and notice issued to the respondent is discharged.



(Mukesh Kumar Gupta)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

31.1.06